

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00253/2019
Chandigarh, this the 15th day of March, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...
Naveen Yadav aged about 24 years son of Sh. Parkash Chand resident of Village Goliyaka, Post Office Punsika, District Rewari (Haryana) – 123401 (Group C) Grade Pay 3200

....**Applicant**

(Present: Mr. Prashant Singh Chauhan, Advocate)

Versus

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi – 110001.
2. Principal Secretary, Ministry of Home Affairs, Union Territory Chandigarh, 4th Floor, U.T. Secretariat, Sector 9, Chandigarh – 160009.
3. Union Territory Chandigarh through Inspector General of Police, Police Headquarter, Sector 9, Chandigarh – 160009.
4. Deputy Inspector General of Police, Police Headquarter, Sector 9 D, Chandigarh – 160009.

Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. After arguing for some time, learned counsel seeks permission to withdraw the O.A., to enable the applicant to approach the respondents, at the first instance, for redressal of his grievance, with liberty to file a fresh one on the same cause of action, if need so arises.
2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated:15.03.2019